

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
RAJYA SABHA**

**UNSTARRED QUESTION NO. 3409.
TO BE ANSWERED ON FRIDAY, THE 31st MARCH, 2023.**

PROMOTE THE SPIRIT OF EASE OF DOING BUSINESS

3409 DR. SONAL MANSINGH:

Will the Minister of **Commerce and Industry** be pleased to state:

- (a) the details of steps taken to promote the spirit of 'Ease of Doing Business' in the country;
- (b) the details of acts and rules deleted and rectified in relation to various existing policies to promote investments in Industries/IT sector, in the country in last three years;
- (c) the details of investment proposals received by various States in the country in the last three years, State-wise;
- (d) the details of projects implemented started/MoU signed out of such proposals, State-wise; and
- (e) the details of employment generated in the country through such projects, State wise?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY
(SHRI SOM PARKASH)**

- (a): Department for Promotion of Industry and Internal Trade (DPIIT) is the Nodal Department for coordinating the initiatives under Ease of Doing Business which are aimed at creating a conducive business environment. Steps taken to promote the spirit of 'Ease of Doing Business' in the country are as under:
- i. DPIIT is spearheading the dynamic reform exercise of Business Reforms Action Plan (BRAP), wherein all the States and UTs in the country are assessed on the basis of reforms implemented by them on designated parameters. The focus of the reforms has been on streamlining the existing regulations and processes and eliminating unnecessary requirements and procedures.
 - ii. DPIIT also coordinates with Ministries/Departments and States/UTs for initiatives to reduce compliance burden on citizen and business activities. The objective of this exercise is to improve Ease of Doing Business and Ease of Living by Simplifying, Rationalizing, Digitizing and Decriminalizing Government to Business and Citizen Interfaces across Ministries/States/UTs. The key focus areas of the initiative are:
 - a. Simplification of procedures related to applications, renewals, inspections, filing records, etc.
 - b. Rationalization of legal provisions, by repealing, amending or omission of redundant laws,
 - c. Digitization of government processes by creating online interfaces, and
 - d. Decriminalization of minor, technical or procedural defaults.

iii. To promote Foreign Direct Investment (FDI), the Government has put in place an investor friendly policy, wherein most sectors, except certain strategically important sectors, are open for 100% FDI under the automatic route. Almost 98% of FDI equity inflow has come under automatic route during the current financial year 2022-23 (up to December, 2022). Further, the policy on FDI is reviewed on an ongoing basis, to ensure that India remains an attractive and investor friendly destination. This has resulted in the increasing trend of FDI inflows into the country since the last eight years. Changes are made in the policy after having consultations with stakeholders including apex industry chambers, associations, representatives of industries/groups and other organizations. FDI policy provisions have been progressively liberalized and simplified across various sectors such as Pension, Other Financial Services, Asset Reconstruction Companies, Broadcasting, Pharmaceuticals, Single Brand Retail Trading, Construction & Development, Power Exchanges, e-commerce activities, Coal Mining, Contract Manufacturing, Civil Aviation, etc. In the recent past, reforms in the FDI Policy have been undertaken in sectors such as Defence, Insurance, Petroleum & Natural Gas and Telecom. Further, all proposals seeking Government approval under FDI route are now filed on National Single Window System (NSWS) Portal.

(b): Decriminalization of minor offences is one of the focus areas in reducing compliance burden exercise. DPIIT has coordinated with Ministries/Departments and States/UTs in reviewing existing Acts/Rules/Regulations with a view to segregate those defaults that are done without malafide intention from the ones that are done with a criminal intent. Hence, decriminalization has been carried out by adopting alternate mechanisms such as replacing punishments with monetary penalties, compounding of offences through in-house adjudication mechanisms or by a competent authority, etc. The efforts taken in this initiative are sector-agnostic and sector/industry specific efforts are taken by the Ministries/Departments concerned.

As part of the Decriminalization exercise, proposal for introduction of the Jan Vishwas (Amendment of Provisions) Bill, 2022 was approved by the Cabinet on 16th December, 2022. The Jan Vishwas (Amendment of Provisions) Bill, 2022 was introduced in Lok Sabha on 22nd December 2022. Subsequently, it was referred to a Joint Committee of the Parliament. The Joint Committee on the Jan Vishwas (Amendment of Provisions) Bill, 2022 held detailed discussions with all the 19 Ministries/Departments concerned along with Legislative Department. The Committee considered clause-by-clause examination of the Bill through a series of 9 sittings between 09.01.2023 and 17.02.2023. The Report of the Committee has been laid before Rajya Sabha and Lok Sabha on 17th March 2023 and 20th March 2023 respectively.

(c) to (e): State-wise details of investments made and employment generated through such investments on the basis of Industrial Entrepreneurs Memorandum (IEM) - Part B issued during the last three years to the entities of all de-licensed sectors after commencement of their commercial production are given at **Annexure-I**. Data pertaining to only those States are available from which the entities have been issued IEM – Part B.

Further, State-wise information on FDI inflow is maintained only for FDI equity inflow w.e.f. October, 2019 and relevant details (state-wise and year-wise) are given at **Annexure-II**. State-wise information is not maintained for other components of FDI inflow viz. equity capital of unincorporated bodies, re-invested earnings, and other capital.

Details of MoU signed out of such proposals are not centrally compiled.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PARTS (c) to (e) OF RAJYA SABHA UNSTARRED QUESTION NO. 3409 FOR 31.03.2023.

State Wise Summary Report from 1/1/2020 to 31/12/2020 in respect of IEM Part B.

Sl.No.	Name of the State	No. of Cases	Investment (Rs Crores)	Actual Employment (Numbers)
1	ANDHRA PRADESH	42	9840	14890
2	ASSAM	9	989	1016
3	BIHAR	2	121	525
4	CHATTISGARH	51	73567	390850
5	DADRA & NAGAR HAVELI	8	2364	8058
6	DAMAN & DIU	5	326	3946
7	GUJARAT	285	34866	63712
8	HARYANA	15	4915	21234
9	HIMACHAL PRADESH	5	855	1347
10	JAMMU & KASHMIR(UT)	1	15	117
11	JHARKHAND	18	1667	4447
12	KARNATAKA	41	6565	10006
13	KERALA	1	97	171
14	MADHYA PRADESH	60	5275	13618
15	MAHARASHTRA	101	33715	50451
16	ODISHA	28	28954	26003
17	PUNJAB	22	1198	10375
18	RAJASTHAN	21	5917	8112
19	TAMIL NADU	17	1184	4858
20	TELANGANA	42	6057	6617
21	TRIPURA	1	29	36
22	UTTAR PRADESH	51	14177	43530
23	UTTARAKHAND	11	459	2226
24	WEST BENGAL	11	817	2730
	TOTAL	848	233969	688875

State Wise Summary Report from 1/1/2021 to 31/12/2021 in respect of IEM Part B.

Sl.No.	Name of the State	No. of Cases	Investment (Rs Crores)	Actual Employment (Numbers)
1	ANDHRA PRADESH	47	10350	10261
2	ASSAM	4	452	224
3	BIHAR	2	71	446
4	CHATTISGARH	70	16492	12992
5	DADRA & NAGAR HAVELI	4	68	1038
6	DAMAN & DIU	3	176	6932
7	DELHI	2	106	181
8	GOA	3	62	528
9	GUJARAT	110	104968	45027
10	HARYANA	19	3562	16615
11	HIMACHAL PRADESH	8	1473	3808
12	JAMMU & KASHMIR(UT)	5	126	408
13	JHARKHAND	11	2728	2110
14	KARNATAKA	43	6327	25362
15	KERALA	4	79	3924
16	MADHYA PRADESH	63	14500	35282
17	MAHARASHTRA	171	45855	89074
18	ODISHA	30	89167	19491
19	PUDUCHERRY	3	6	51
20	PUNJAB	29	5627	17013
21	RAJASTHAN	14	7571	10493
22	TAMIL NADU	40	13684	33576
23	TELANGANA	25	6739	3704
24	UTTAR PRADESH	60	11333	17492
25	UTTARAKHAND	22	4489	6726
26	WEST BENGAL	20	1967	3244
	TOTAL	812	347978	366002

State Wise Summary Report from 1/1/2022 to 31/12/2022 in respect of IEM Part B.

SL. NO.	Name of the State	Number	Investment (Rs Crores)	Employment In Number
1	ANDHRA PRADESH	46	45217	12827
2	ASSAM	13	633	468
3	BIHAR	4	646	283
4	CHATTISGARH	27	2766	5470
5	DADRA & NAGAR HAVELI	16	3226	7057
6	DAMAN & DIU	2	642	1669
7	GOA	4	488	1868
8	GUJARAT	154	39259	52778
9	HARYANA	20	2891	12286
10	HIMACHAL PRADESH	9	1131	4207
11	JAMMU & KASHMIR(UT)	5	169	704
12	JHARKHAND	10	15489	3947
13	KARNATAKA	57	8042	14834
14	KERALA	2	1	630
15	MADHYA PRADESH	53	7153	13781
16	MAHARASHTRA	201	35675	62901
17	ODISHA	22	37266	13830
18	PUDUCHERRY	1	0	161
19	PUNJAB	31	4466	15514
20	RAJASTHAN	43	17403	169404
21	SIKKIM	2	22	535
22	TAMIL NADU	60	9268	31266
23	TELANGANA	34	3915	9487
24	UTTARAKHAND	21	1665	4520
25	UTTAR PRADESH	53	8896	17617
26	WEST BENGAL	26	3735	7152
	GRAND TOTAL	916	250064	312732

**ANNEXURE REFERRED TO IN REPLY TO PARTS (c) to (e) OF RAJYA SABHA
UNSTARRED QUESTION NO. 3409 FOR 31.03.2023.**

FINANCIAL YEAR WISE FDI EQUITY INFLOW FROM October 2019 TO March 2022					
Sr.No.	State Name	2019-20	2020-21	2021-22	Cumulative FDI
		(From OCT 2019)			
		Amount (In USD Million)	Amount (In USD Million)	Amount (In USD Million)	Cumulative Amount (In USD Million)
(1)	(2)	(3)	(4)	(5)	(6)
1	MAHARASHTRA	7,556.2517	16,169.7897	15,438.6319	39,164.6733
2	KARNATAKA	4,288.9831	7,670.4915	22,071.9375	34,031.4120
3	GUJARAT	2,591.3955	21,890.1728	2,705.5173	27,187.0857
4	DELHI	3,998.4895	5,471.0525	8,189.3520	17,658.8940
5	TAMIL NADU	1,006.0699	2,323.4591	3,003.1578	6,332.6867
6	HARYANA	726.9264	1,697.0143	2,798.4821	5,222.4228
7	TELANGANA	679.8587	1,155.4906	1,606.8937	3,442.2429
8	JHARKHAND	1,852.0386	792.0575	6.4337	2,650.5299
9	RAJASTHAN	189.1766	272.2243	707.0874	1,168.4884
10	WEST BENGAL	190.7624	415.3737	427.7678	1,033.9039
11	UTTAR PRADESH	242.8746	421.7904	216.9689	881.6338
12	PUNJAB	96.7744	644.4576	127.0072	868.2391
13	KERALA	57.4068	212.2728	347.7665	617.4461
14	ANDHRA PRADESH	200.9664	85.8487	224.9645	511.7796
15	MADHYA PRADESH	75.6937	206.6322	208.5263	490.8522
16	BIHAR	5.5396	45.0842	116.4702	167.0941
17	HIMACHAL PRADESH	11.9116	10.9210	137.9891	160.8217
18	Dadra and Nagar Haveli and Daman and Diu	2.9377	5.0293	142.0736	150.0407
19	ODISHA	13.0463	19.7563	95.3280	128.1306
20	UTTARAKHAND	14.6950	5.3028	103.9931	123.9908
21	GOA	64.9332	16.3327	37.1201	118.3860
22	CHANDIGARH	3.5809	10.0332	51.3744	64.9885
23	PUDUCHERRY	0.4466	58.2133	0.1948	58.8547
24	State Not Indicated	7.0117	19.9330	1.3214	28.2662
25	ASSAM	2.9344	11.1881	4.4031	18.5256
26	ARUNACHAL PRADESH	0.6052	4.9496	-	5.5549
27	MEGHALAYA	-	-	1.0965	1.0965
28	CHHATTISGARH	0.0273	0.0001	0.9834	1.0107
29	TRIPURA	-	0.4310	0.1312	0.5622
30	JAMMU AND KASHMIR	-	0.2093	0.1456	0.3550
31	LADAKH	-	0.0274	0.1352	0.1626
32	NAGALAND	-	-	0.0139	0.0139
	Total:	23,881.3378	59,635.5390	58,773.2681	142,290.1450

*Total FDI inflow includes equity inflow, equity capital of unincorporated bodies, re-invested earnings, and other capital. Sector/State/Country-wise details are maintained only for equity component of FDI inflow.
